

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 115
IA No. 232/JPR/2021
CP No. (IB)- 19/95(1)/JPR/2021
Under Section 95(1) of IBC, 2016

In the matter of:

State Bank of India

...Applicant/Creditor

Versus

Hemant Bohra

...Respondent/ Guarantor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : None-appeared
For the Respondent : Hitesh Jatawar, Adv.

ORDER

None appears on behalf of the RP. Mr. Hitesh Jatawar, Adv. appearing on behalf of the Respondent/ Guarantor submits that the main arguing counsel is on his legs before Hon'ble High Court of Rajasthan. Both the parties are directed to argue the matter failing which the matter shall be decided based on the records available before this Adjudicating Authority. List the matter on 21.11.2022.


sd-

(Prasanta Kumar Mohanty)
Technical Member


sd-

(Deep Chandra Joshi)
Judicial Member

September 27, 2022
VG